

HARYANA VIDHAN SABHA

Bill No. 22— HLA of 2025

**THE HARYANA MANAGEMENT OF CIVIC AMENITIES AND
INFRASTRUCTURE DEFICIENT AREAS OUTSIDE MUNICIPAL AREA
(SPECIAL PROVISIONS) AMENDMENT BILL, 2025**

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BILL

*further to amend the Haryana Management of Civic Amenities and
Infrastructure Deficient Areas Outside Municipal Area
(Special Provisions) Act, 2021.*

Be it enacted by the Legislature of the State of Haryana in the Seventy-sixth
Year of the Republic of India as follows:-

1. This Act may be called the Haryana Management of Civic Amenities and Infrastructure Deficient Areas Outside Municipal Area (Special Provisions) Amendment Act, 2025. Short title.
2. After clause (d) of section 2 of the Haryana Management of Civic Amenities and Infrastructure Deficient Areas Outside Municipal Area (Special Provisions) Act, 2021 (hereinafter called the principal Act), the following clauses shall be inserted, namely:- Amendment of section 2 of Haryana Act 5 of 2022.
 - (da) “entrepreneur” shall have the same meaning as assigned to it in the Haryana Enterprises Promotion Act, 2016 (6 of 2016);
 - (db) “enterprise” shall have the same meaning as assigned to it in the Haryana Enterprises Promotion Act, 2016 (6 of 2016);’.
3. After section 6 of the principal Act, the following section shall be inserted, namely:- Insertion of section 6A in Haryana Act 5 of 2022.

“6A. Regularisation of unauthorized industrial establishment.-In case of regularisation of unauthorized industrial establishment, an online portal for receiving applications from entrepreneur/enterprise shall be created and all punitive action initiated against the applicant(s) shall be deemed to have been suspended from the date of submission of the application on the portal until the Government takes a final decision, except in cases forwarded to or pending before any court of law.

Explanation.- For the purposes of this section “unauthorized industrial establishment” means an establishment of industrial unit established without having requisite permission for setting up of such unit from competent authority under applicable Acts and the rules framed thereunder.”.
4. Clause (c) of section 13 shall be omitted. Amendment of section 13 of Haryana Act 5 of 2022.

STATEMENT OF OBJECTS AND REASONS

The Haryana Management of Civic Amenities and Infrastructure Deficient Areas outside Municipal Area (Special provision) Act, 2021 was enacted with an objective to provide essential services in the civic amenities deficient areas situated outside the Municipal Areas of the State. The object of the said enactment was to improve the living conditions of the inhabitants of the State. Total 684 nos. of residential colonies (unauthorised) were considered for regularization.

The Hon'ble CM Haryana during the budget speech made an announcement for regularization of unauthorized industrial colonies. It has been stated that *"in the last ten year about 2145 unauthorised residential colonies have been regularized. Now, the time has come that we should pay attention to the unauthorised industrial colonies in the same way. Therefore, we have decided that if atleast 50 entrepreneurs, whose units are located on atleast 10 acres of contiguous land, collectively apply on a portal, then all such industrial units will be considered as legal industrial units by all department till the Government takes a final decision on the application of the group"*.

Accordingly, in compliance of the above budget announcement Government wants to pay same attention to the unauthorized industrial establishments developed in the State, so that, the basic civic amenities and infrastructure could be provided to these establishments. On humanitarian ground, it is the primary objective of the State Government to provide minimum infrastructure to ensure the healthy environment in such areas. Therefore, in view of above, for providing basic infrastructure facilities to ensure healthy working environment, it is proposed that a Bill namely the Haryana Management of Civic Amenities and Infrastructure Deficient Areas Outside Municipal Area (Special Provisions) Amendment Bill, 2025 may be enacted.

Hence the bill.

NAYAB SINGH,
Chief Minister, Haryana

Chandigarh :
The 21st August, 2025.

RAJIV PRASHAD,
Secretary.

N.B.— The above Bill was published in the Haryana Government Gazette (Extraordinary), dated the 21st August, 2025, under proviso to Rule 128 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly.

ANNEXURE**EXTRACT FROM THE HARYANA MANAGEMENT OF CIVIC AMENITIES
AND INFRASTRUCTURE DEFICIENT AREAS OUTSIDE THE
MUNICIPAL AREA (SPECIAL PROVISIONS) ACT, 2021**

[13(c) where any industrial unit is located;]

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